
(2021) 08 SEBI CK 0102

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 634 Of 2021, Appeal No. 439 Of 2019

Narayan Securities Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 12-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0102

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sumit Rai, Deepti Mohan, Nidhi Singh, Aditi Palnitkar, Vidhii Partners

Final Decision : Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. Appeal called out. No one appears to press the appeal. Dismissed for want of prosecution. Misc. application no.634 of 2021 is also disposed of accordingly.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.